

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 104
TO BE ANSWERED ON 18.07.2016**

HOUSING SCHEME FOR TEA LABOURERS

104. SHRI SIRAJUDDIN AJMAL:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the Government proposes to provide housing facility to tea labourers in the country in line with the National Housing Scheme and if so, the details thereof;**
- (b) whether the Government proposes to provide any additional housing subsidy for tea labourers and if so, the details thereof; and**
- (c) the number of houses constructed for tea labourers during the last three years and the current year, State/UT-wise?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a) to (c): Housing facilities to tea labourers are considered under Plantation Labour Act, 1951, Section 15 and as per Plantation Labour Act, 1951, it is the duty of every employer to provide and maintain necessary housing accommodation to every worker (including his family) residing in the plantation and those who reside outside the plantation but have put in six months of continuous service in such plantation. The provisions of the said Act are governed and monitored by the concerned State Government. As informed by the Tea Board, the number of houses available in tea plantations state wise in the country are as per annexure.

State wise details of number of workers and Housing provided

State	Total number of workers	Number of workers provided with Houses	
		Standard	Non standard
Assam	691624	184884	79749
West Bengal	327029	111915	45781
Tripura	11896	894	5466
Arunachal Pradesh	628	0	0
Sikkim	393	160	0
Meghalaya	19	2	0
Bihar	60	2	0
Himachal Pradesh	746	20	148
Total North India	1032395	297877	131144
Tamil Nadu	49226	34010	683
Kerala	43394	31401	1055
Karnataka	3443	2280	65
Total South India	96063	67691	1803
All India	1128458	365568	132947
